No.7124 Table Office

Statutory Orders laid on the Table of Lok Sabha

The following Statutory Rules and Orders made under the delegated powers of legislation, which were laid on the Table of Lok Sabha during the t week, are subject to modification: -

S1.	Number assigned to order/Date of	Brief Subject or description	Date on	Period	Period upto	Remarks
No.	Publication		which laid	for	which motion for	
			on the	which to	modification can	
			Table	lie on the	be made	
				Table		
1	2	3	4	5	6	7
1	<u>G.S.R.215(E)</u>	The National Green Tribunal (Practices and	24.07.2023	*30 days	Before the expiry	Published in Gazette of
	24.03.2023	Procedure) Amendment Rules, 2023.			of the session	India, Extraordinary, Part-II,
					immediately	Section 3, sub-section (i).
					following the	
					session in which	
					the said period of	
					30 days is	
					completed.	
2	<u>G.S.R.318(E)</u>	Plastic Waste Management (Amendment)	-do-	-do-	-do-	-do-
	27.04.2023	Rules, 2023.				
3	<u>G.S.R.369(E)</u>	The Foreign Exchange Management (Current	-do-	-do-	-do-	-do-
	16.05.2023	Account Transactions) (Amendment) Rules,				
		2023.				
4	<u>G.S.R.470(E)</u>	Amendments in the Notification No.	-do-	-do-	-do-	-do-
	30.06.2023	G.S.R.785(E) dated 30 th June, 2017.				
5	<u>G.S.R.471(E)</u>	Amendments in the Notification No.	-do-	-do-	-do-	-do-
	30.06.2023	G.S.R.69(E) dated 1 st February, 2021.				
6	G.S.R.474(E)	Amendments in the Notification No.	-do-	-do-	-do-	-do-
	01.07.2023	G.S.R.785(E) dated 30 th June, 2017.				

^{*}The period will not be completed during the current session.

7	<u>G.S.R.475(E)</u> 01.07.2023	Amendments in the Notification No. G.S.R.69(E) dated 1 st February, 2021.	24.07.2023	*30 days	Before the expiry of the session immediately following the session in which the said period of 30 days is completed.	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
8	G.S.R.254(E) 01.04.2023	Giving effect to the Advance Authorization Scheme of the Foreign Trade Policy, 2023. The notification exempts customs duties on import of materials against an Advance Authorization subject to fulfillment of export obligation and other conditions.	-do-	-do-	-do-	-do-
9	G.S.R.255(E) 01.04.2023	Giving effect to the Advance Authorization Scheme for Deemed Exports of the Foreign Trade Policy, 2023. Subject to certain conditions, the notification exempts from customs duties the materials imported, against such an Authorisation, to manufacture final goods for supply to specified categories of domestic manufacturers.	-do-	-do-	-do-	-do-
10	G.S.R.256(E) 01.04.2023	Giving effect to the Advance Authorization Scheme for Annual Requirement of the Foreign Trade Policy, 2023. The notification exempts from customs duties the materials imported for a product group against such an Authorization subject to fulfillment of export obligation and other conditions.	-do-	-do-	-do-	-do-
11	G.S.R.257(E) 01.04.2023	Giving effect to the provision in the Foreign Trade Policy, 2023 relating to export of an item, otherwise prohibited for export, under the Advance Authorization Scheme. The notification exempts the customs duties on materials imported into India against such an Authorization, subject to specified conditions.	-do-	-do-	-do-	-do-

^{*}The period will not be completed during the current session.

12	G.S.R.258(E) 01.04.2023	Giving effect to the Duty Free Import Authorization (DFIA) Scheme in the Foreign Trade Policy, 2023. Such Authorization is granted after the exports have been made. The notification exempts the basic customs duty on materials imported against a DFIA subject to certain conditions.	24.07.2023	*30 days	Before the expiry of the session immediately following the session in which the said period of 30 days is completed.	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
13	<u>G.S.R.259(E)</u> 01.04.2023	Giving effect to the Export Promotion Capital Goods (EPCG) Scheme in the Foreign Trade Policy, 2023. The notification permits import of capital goods at zero customs duty subject to fulfillment of an export obligation and other conditions.	-do-	-do-	-do-	-do-
14	G.S.R.260(E) 01.04.2023	Giving effect to the Special Advance Authorization Scheme of the Foreign Trade Policy, 2023. The notification exempts import of fabrics against a special Advance Aurthorization subject to fulfillment of export obligation and other conditions.	-do-	-do-	-do-	-do-
15	G.S.R.261(E) 01.04.2023	Notifying the manner of issue of duty credit for goods exported under the Scheme for Remission of Duties and Taxes on Exported Products (RoDTEP) and the conditions and restrictions governing the issuance of duty credit, in accordance with the paragraph 4.01(d) of the Foreign Trade Policy, 2023.	-do-	-do-	-do-	-do-
16	G.S.R.262(E) 01.04.2023	Notifying the manner of issue of duty credit for goods exported under the Scheme for Rebate of State and Central Taxes and Levies and the conditions and restrictions governing the issuance of duty credit, in accordance with Government of India, Ministry of Textiles' Notification No. 12015/11/2020-TTP dated the 13 th August, 2021, under Foreign Trade Policy, 2023.	-do-	-do-	-do-	-do-
17	G.S.R.316(E) 26.04.2023	Amendments in the thirteen Notifications, mentioned therein.	-do-	-do-	-do-	-do-

^{*}The period will not be completed during the current session.

18	G.S.R.251(E) 31.03.2023	Amendments in the Notification No. 25/2021-Customs, dated 31.03.2021.	24.07.2023	*30 days	Before the expiry of the session immediately following the session in which the said period of 30 days is completed.	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
19	G.S.R.252(E) 31.03.2023	Amendments in the Notification No. 22-2022-Customs, dated 30.04.2022.	-do-	-do-	-do-	-do-
20	<u>G.S.R.277(E)</u> 10.04.2023	Amendments in the Notification No. 55/2022-Customs, dated 31.10.2022.	-do-	-do-	-do-	-do-
21	G.S.R.309(E) 20.04.2023	Amendments in the Notification No. 55/2022-Customs, dated 31.10.2022.	-do-	-do-	-do-	-do-
22	G.S.R.319(E) 27.04.2023	Amendments in the Notification No.11/2022- Customs and Notification No. 12/2022- Customs, both dated 01.01.2022.	-do-	-do-	-do-	-do-
23	G.S.R.331(E) 01.05.2023	Amendments in the three Notifications, mentioned therein.	-do-	-do-	-do-	-do-
24	G.S.R.332(E) 01.05.2023	Amendments in the Notification No.50/2017-Customs dated 30 th June, 2017.	-do-	-do-	-do-	-do-
25	G.S.R.333(E) 01.05.2023	Amendments in the seventeen Notifications, mentioned therein .	-do-	-do-	-do-	-do-
26	<u>G.S.R.356(E)</u> 10.05.2023	Seeking to allow imports of Crude Soya-bean Oil (HS150710 10 00) and Crude Sunflower Oil (HS1512 11 10) and zero Basic Customs Duty and zero Agriculture Infrastructure and Development Cess (that is, zero in-quote tariff rate) for TRQ license holders for FY 2022-23 (as revalidated by DGFI) upto the 30 th June, 2023.	-do-	-do-	-do-	-do-
27	G.S.R.383(E) 23.05.2023	Amendments in Notification No. 62/2022- Customs dated 26 th December, 2022.	-do-	-do-	-do-	-do-
28	<u>G.S.R.439(E)</u> 14.06.2023	Amendments in Notification No. 48/2021- Customs dated 13 th October, 2021.	-do-	-do-	-do-	-do-

^{*}The period will not be completed during the current session.

29	G.S.R.263(E) 01.04.2023	Amendments in the eight Notifications, mentioned therein.	24.07.2023	*30 days	Before the expiry of the session immediately following the session in which the said period of 30 days is completed.	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
30	G.S.R.265(E) 03.04.2023	Amendments in the Notification No.40/2015-Customs dated 21 st July, 2015.	-do-	-do-	-do-	-do-
31	<u>G.S.R.245(E)</u> 31.03.2023	Seeking to give amnesty to GSTR-4 non-filers.	-do-	-do-	-do-	-do-
32	G.S.R.246(E) 31.03.2023	Seeking to extend the time limit for application for revocation of cancellation of registration.	-do-	-do-	-do-	-do-
33	<u>G.S.R.247(E)</u> 31.03.2023	The Central Goods and Services Tax (Amendment) Rules, 2023.	-do-	-do-	-do-	-do-
34	G.S.R.248(E) 31.03.2023	Amendments in the Notification No. 27/2022 dated 26.12.2022.	-do-	-do-	-do-	-do-
35	G.S.R.249(E) 31.03.2023	Seeking to give amnesty scheme for deemed withdrawal of assessment orders issued under Section 62 of the Central Goods and Services Tax Act, 2017.	-do-	-do-	-do-	-do-
36	<u>G.S.R.250(E)</u> 31.03.2023	Seeking to rationalize the late fee for GSTR-9 and Amnesty to GSTR-9 non-filers.	-do-	-do-	-do-	-do-
37	S.O.1563(E) 31.03.2023	Seeking to give amnesty to GSTR-10 non-filers.	-do-	-do-	-do-	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (ii).
38	S.O.1564(E) 31.03.2023	Seeking to extend the limitation under Section 168A of CGST Act.	-do-	-do-	-do-	-do-
39	G.S.R.355(E) 10.05.2023	Seeking to implement e-invoicing for the taxpayers having aggregate turnover exceeding Rs. 5 Crore from 01 August 2023.	-do-	-do-	-do-	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
40	G.S.R.384(E) 24.05.2023	Seeking to extend the due date for furnishing FORM GSTR-1 for April, 2023 for registered persons whose principal place of business is in the State of Manipur.	-do-	-do-	-do-	-do-

^{*}The period will not be completed during the current session.

41	G.S.R.385(E) 24.05.2023	Seeking to extend the due date for furnishing FORM GSTR-3B for April, 2023 for registered persons whose principal place of business is in the State of Manipur.	24.07.2023	*30 days	Before the expiry of the session immediately following the session in which the said period of 30 days is completed.	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
42	G.S.R.386(E) 24.05.2023	Seeking to extend the due date for furnishing FORM GSTR-7 for April, 2023 for registered persons whose principal place of business is in the State of Manipur.	-do-	-do-	-do-	-do-
43	G.S.R.448(E) 19.06.2023	Seeking to extend the due date for furnishing FORM GSTR-1 for April and May, 2023 for registered persons whose principal place of business is in the State of Manipur.	-do-	-do-	-do-	-do-
44	G.S.R.449(E) 19.06.2023	Seeking to extend the due date for furnishing FORM GSTR-3B for April and May, 2023 for registered persons whose principal place of business is in the State of Manipur.	-do-	-do-	-do-	-do-
45	G.S.R.450(E) 19.06.2023	Seeking to extend the due date for furnishing FORM GSTR-7 for April and May, 2023 for registered persons whose principal place of business is in the State of Manipur.	-do-	-do-	-do-	-do-
46	G.S.R.460(E) 27.06.2023	Seeking to extend the due date for filing of return in FORM GSTR-3B for the month of May 2023 for the persons registered in the districts of Kutch, Jamnagar, Morbi, Patan and Banaskantha in the state of Gujarat upto 30 th June 2023.	-do-	-do-	-do-	-do-
47	G.S.R.348(E) 09.05.2023	Amendments in Notification No.11/2017- Central Tax (rate) dated 28 th June, 2017.	-do-	-do-	-do-	-do-
48	G.S.R.303(E) 18.04.2023	Amendments in the Notification No.18/2022-Central Excise, dated the 19 th July, 2022 to increase the Special Additional Excise Duty on production of Petroleum Crude and export of Aviation Turbine Fuel.	-do-	-do-	-do-	-do-

^{*}The period will not be completed during the current session.

49	G.S.R.304(E) 18.04.2023	Amendments in the Notification No.04/2022-Central Excise, dated the 30 th June, 2022 to reduce the Special Additional Excise Duty on Diesel.	24.07.2023	*30 days	Before the expiry of the session immediately following the session in which the said period of 30 days is completed.	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
50	G.S.R.336(E) 01.05.2023	Amendments in the Notification No.18/2022-Central Excise, dated the 19 th July, 2022 to reduce the Special Additional Excise Duty on production of Petroleum Crude and export of Aviation Turbine Fuel.	-do-	-do-	-do-	-do-
51	<u>G.S.R.366(E)</u> 15.05.2023	Amendments in the Notification No.18/2022-Central Excise, dated the 19 th July, 2022 to reduce the Special Additional Excise Duty on production of Petroleum Crude and export of Aviation Turbine Fuel.	-do-	-do-	-do-	-do-
52	G.S.R.317(E) 27.04.2023	Amendments in Notification No. 22/2003- Central Excise and 23/2003-Central Excise, both dated 31 st March, 2003.	-do-	-do-	-do-	-do-
53	G.S.R.253(E) 31.03.2023	Amendments in the Notification No. 1/2017-Compensation Cess (Rate), dated the 28 th June, 2017.	-do-	-do-	-do-	-do-
54	G.S.R.349(E) 09.05.2023	Amendments in Notification No. 08/2017-Integrated Tax (Rate) dated the 28 th June, 2017.	-do-	-do-	-do-	-do-
55	G.S.R.350(E) 09.05.2023	Amendments in Notification No. 11/2017- Union Territory Tax (Rate) dated the 28 th June, 2017.	-do-	-do-	-do-	-do-
56	<u>G.S.R.444(E)</u> 16.06.2023	The Tribunal (Conditions of Service) Amendment Rules, 2023.	-do-	-do-	-do-	-do-
57	G.S.R.361(E) 12.05.2023	Amendments in the Notification No. G.S.R.1004(E) dated 8 th October, 2018.	-do-	-do-	-do-	-do-
58	G.S.R.390(E) 25.05.2023	Amendments in the Notification No. G.S.R.1004(E) dated 8 th October, 2018.	-do-	-do-	-do-	-do-

^{*}The period will not be completed during the current session.

59	Notification No. F.No. IFSCA/2022-23/GN/REG034 13.04.2023	The International Financial Services Centres Authority (Fund Management) (Amendment) Regulations, 2023.	24.07.2023	*30 days	Before the expiry of the session immediately following the session in which the said period of 30 days is completed.	Published in Gazette of India, Part-III, Section 4.
60	Notification No. F.No. IFSCA/2022-23/GN/REG036 13.04.2023	The International Financial Services Centres Authority (Re-insurance) Regulations, 2023.	-do-	-do-	-do-	-do-
61	Notification No. F.No. IFSCA/2022-23/GN/REG038 20.04.2023	The International Financial Services Centres Authority (Assets, Liabilities, and Solvency Margin of General, Health and re-insurance business) Regulations, 2023.	-do-	-do-	-do-	-do-
62	Notification No. F.No. IFSCA/2022-23/GN/REG039 20.04.2023	The International Financial Services Centres Authority (Assets, Liabilities, Solvency Margin and Abstract of Actuarial Report for Life Insurance Business) Regulations, 2023.	-do-	-do-	-do-	-do-
63	Notification No. F.No. IFSCA/2022-23/GN/REG035 01.05.2023	The International Financial Services Centres Authority (Management Control, Administrative Control and Market Conduct of insurance business) Regulations, 2023.	-do-	-do-	-do-	-do-
64	Notification No. F.No. IFSCA/2022-23/GN/REG040 04.07.2023	The International Financial Services Centres Authority (Capital Market Intermediaries) (Amendment) Regulations, 2023.	-do-	-do-	-do-	-do-
65	Notification No. F.No. IFSCA/2022-23/GN/REG041 07.07.2023	The International Financial Services Centres Authority (Banking) (Amendment) Regulations, 2023.	-do-	-do-	-do-	-do-
66	Notification No. F.No. F.1- 13/2022/(CPP-II) 11.04.2023	The University Grants Commission (Redressal of Grievances of Students) Regulations, 2023.	-do-	-do-	-do-	-do-
67	Notification No. F.No. IRDAI/Reg/2/190/2023 27.03.2023	The Insurance Regulatory and Development Authority of India (Payment of Commission) Regulations, 2023.	-do-	-do-	-do-	-do-
68	Notification No. F.No. IRDAI/Reg/3/191/2023 27.03.2023	The Insurance Regulatory and Development Authority of India (Expenses of management of insurers transacting life insurance business) Regulations, 2023.	-do-	-do-	-do-	-do-

^{*}The period will not be completed during the current session.

69	Notification No. F.No. IRDAI/Reg/4/192/2023 27.03.2023	The Insurance Regulatory and Development Authority of India (Expenses of management of insurers transacting life insurance business) Regulations, 2023.	24.07.2023	*30 days	Before the expiry of the session immediately following the session in which the said period of 30 days is completed.	Published in Gazette of India, Part-III, Section 4.
70	G.S.R.482(E) 06.07.2023	The Debts Recovery Appellate Tribunal, Allahabad and Debts Recovery Tribunals at Allahabad, Ranchi, Jabalpur, Patna, Lucknow and Dehradun Recruitment (Amendment) Rules, 2023.	-do-	-do-	-do-	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
71	G.S.R.483(E) 06.07.2023	The Debts Recovery Appellate Tribunal, Chennai and Debts Recovery Tribunals at Ernakulam, Chennai, Madurai, Coimbatore and Bangalore Recruitment (Amendment) Rules, 2023.	-do-	-do-	-do-	-do-
72	G.S.R.484(E) 06.07.2023	The Debts Recovery Appellate Tribunal, Delhi and Debts Recovery Tribunals at Chandigarh, Delhi and Jaipur Recruitment (Amendment) Rules, 2023.	-do-	-do-	-do-	-do-
73	G.S.R.485(E) 06.07.2023	The Debts Recovery Appellate Tribunal, Kolkata and Debts Recovery Tribunals at Hyderabad, Guwahati, Kolkata, Visakhapatnam, Siliguri and Cuttack Recruitment (Amendment) Rules, 2023.	-do-	-do-	-do-	-do-
74	G.S.R.486(E) 06.07.2023	The Debts Recovery Appellate Tribunal, Mumbai and Debts Recovery Tribunals at Aurangabad, Mumbai, Ahmedabad, Pune and Nagpur Recruitment (Amendment) Rules, 2023.	-do-	-do-	-do-	-do-
75	G.S.R.209(E) 22.03.2023	The Pension Fund Regulatory and Development Authority (Salary and Allowances Payable to, and Other Terms and Conditions of Service of, Chairperson and While-time Members) Amendment Rules, 2023.	-do-	-do-	-do-	-do-

^{*}The period will not be completed during the current session.

76	Notification No. F.No. PFRDA/12/RGL/189/8 23.03.2023	The Pension Fund Regulatory and Development Authority (Exits and Withdrawals under the National Pension System) (Amendment) Regulations, 2023.	24.07.2023	*30 days	Before the expiry of the session immediately following the session in which the said period of 30 days is completed.	Published in Gazette of India, Part-III, Section 4.
77	Notification No. F.No. PFRDA/12/RGL/139/5 17.04.2023	The Pension Fund Regulatory and Development Authority (National Pension System Trust) (Amendment) Regulations, 2023.	-do-	-do-	-do-	-do-
78	Notification No. F.No. PFRDA/12/RGL/139/1 27.03.2023	The Pension Fund Regulatory and Development Authority (Redressal of Subscriber Grievance) (Amendment) Regulations, 2023.	-do-	-do-	-do-	-do-
79	<u>G.S.R.113(E)</u> 21.02.2023	The Indo-Tibetan Border Police Force, General Duty Cadre (Group 'C' Posts) Recruitment Amendment Rules, 2023.	25.07.2023	-do-	-do-	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
80	<u>G.S.R.26</u> 25.03.2023	The Ministry of Home Affairs, Sashastra Seema Bal, Combatised, Group 'B' (Non-Gazetted) Para-Veterinary Recruitment Rules, 2023.	-do-	-do-	-do-	Published in weekly Gazette of India, Part-II, Section 3, subsection (i).
81	<u>G.S.R.351(E)</u> 09.05.2023	The Assam Rifles, Rifleman/ Riflewomen (General Duty), Group 'C' Combatised Post Recruitment Rules, 2023.	-do-	-do-	-do-	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
82	G.S.R.271(E) 05.04.2023	The Central Reserve Police Force, Constable (General Duty), General Duty Cadre, Group 'C' Post, Recruitment Rules, 2023.	-do-	-do-	-do-	-do-
83	<u>G.S.R.195(E)</u> 16.03.2023	The Central Industrial Security Force, Security Wing (Subordinate Ranks) Group 'B' and Group 'C' Posts (Amendment) Recruitment Rules, 2023.	-do-	-do-	-do-	-do-
84	<u>G.S.R.211(E)</u> 23.03.2023	The Insecticides (Second Amendment) Rules, 2023.	-do-	-do-	-do-	-do-
85	<u>G.S.R.274(E)</u> 06.04.2023	The Insecticides (Third Amendment) Rules, 2023.	-do-	-do-	-do-	-do-
86	<u>G.S.R.315(E)</u> 26.04.2023	The Insecticides (Fourth Amendment) Rules, 2023.	-do-	-do-	-do-	-do-
87	G.S.R.191(E) 15.03.2023	The Named Flours Grading and Marking Rules, 2023.	-do-	-do-	-do-	-do-

^{*}The period will not be completed during the current session.

88	<u>G.S.R.190(E)</u> 15.03.2023	The Dried Figs Grading and Marking Rules, 2023.	25.07.2023	*30 days	Before the expiry of the session immediately following the session in which the said period of 30 days is completed.	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
89	<u>G.S.R.451 (E)</u> 20.06.2023	The Prasar Bharati (Broadcasting Corporation of India) Stenographer Posts (Amendment) Recruitment Rules, 2023.	-do-	-do-	-do-	-do-
90	G.S.R.288(E) 13.04.2023	The All India Radio (Library Posts) Recruitment Rules, 2023.	-do-	-do-	-do-	-do-
91	G.S.R.293(E) 17.04.2023	The Doordarshan Assistant Director (Official Language) Recruitment Rules, 2019.	-do-	-do-	-do-	-do-
92	Notification No. F.No. AI/18/11/SCT/MST/2022 17.03.2023	The Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum (Amendment) Regulation, 2022.	26.07.2023	-do-	-do-	Published in Gazette of India, Part-III, Section 4.
93	G.S.R.343(E) 04.05.2023	The National Consumer Disputes Redressal Commission (Other terms and conditions of service of officers and employees) Rules, 2023.	-do-	-do-	-do-	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
94	<u>G.S.R.454(E)</u> 21.06.2023	The Consumer Protection (Direct Selling) (Amendment) Rules, 2023.	-do-	-do-	-do-	-do-
95	G.S.R.393(E) 29.05.2023	The Coal Mines (Special Provisions) Amendment Rules, 2023.	-do-	-do-	-do-	-do-
96	G.S.R.394(E) 29.05.2023	The Coal Blocks Allocation (Amendment) Rules, 2023.	-do-	-do-	-do-	-do-
97	S.O.1532(E) 31.03.2023	Directing that the commodities specified in column (2) of the notification shall be packed in Jute packing material for supply or distribution, in such percentage as specified in column (3) of the notification with effect from the publication of the notification in Official Gazette, upto the 30 th June, 2023.	-do-	-do-	-do-	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (ii).
98	S.O.2726(E) 20.06.2023	Amendments in Notification No. S.O.1532(E) dated 31 st March, 2023.	-do-	-do-	-do-	
99	G.S.R.305(E) 19.04.2023	The Telecom Disputes Settlement and Appellate Tribunal (Officers) Recruitment Rules, 2023.	-do-	-do-	-do-	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).

^{*}The period will not be completed during the current session.

100	<u>G.S.R.381(E)</u> 23.05.2023	The Electricity (Promoting Renewable Energy Through Green Energy Open Access) (Second Amendment) Rules, 2023.	27.07.2023	*30 days	Before the expiry of the session immediately following the session in which the said period of 30 days is completed.	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
101	<u>G.S.R.437(E)</u> 14.06.2023	The Electricity (Rights of Consumers) Amendment Rules, 2023.	-do-	-do-	-do-	
102	<u>G.S.R.466(E)</u> 30.06.2023	The Electricity (Amendment) Rules, 2023.	-do-	-do-	-do-	
103	G.S.R.467(E) 30.06.2023	The National Electricity Plan Notification (Amendment) Rules, 2023	-do-	-do-	-do-	
104	Notification No. L-1/261/2021/CERC 06.04.2023	The Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) (First Amendment) Regulations, 2023	-do-	-do-	-do-	Published in Gazette of India, Part-III, Section 4.
105	Notification No. L-1/265/2022/CERC 11.07.2023	The Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023	-do-	-do-	-do-	-do-
106	Notification No. F.No.PNGRB/Tech/7- T4SPI/(1)/2022(P-4116) 29.03.2023	The Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for Petroleum Installations) Amendment Regulations, 2023.	-do-	-do-	-do-	-do-
107	Notification No. F.No.PNGRB/Auth/1- CGD(08)/2020(P-894) 29.03.2023	The Petroleum and Natural Gas Regulatory Board (Authorizing Entities to Lay, Build, Operate or Expand City or Local Natural Gas Distribution Networks) Amendment Regulations, 2023.	-do-	-do-	-do-	-do-
108	Notification No. PNGRB/Com/10-NGPL Tariff (11)/2022 (P-4142) 28.03.2023	The Petroleum and Natural Gas Regulatory Board (Determination of Natural Gas Pipeline Tariff) Amendment Regulations, 2023.	-do-	-do-	-do-	-do-
109	G.S.R.395(E) 29.05.2023	The Metro Railways (Carriage and Ticket) Amendment Rules, 2023.	-do-	-do-	-do-	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).

^{*}The period will not be completed during the current session.

110	Notification No. F.No. LM/PM/0003/2021/UDAY/LGL/157 24.05.2023	The National Capital Territory of Delhi (Recognition of Property Rights of Residents in Unauthorised Colonies) (Amendment) Regulations, 2023.	27.07.2023	*30 days	Before the expiry of the session immediately following the session in which the said period of	Published in Gazette of India, Part-III, Section 4.
					30 days is completed.	
111	<u>G.S.R.178(E)</u> 13.03.2023	The Marine Aids to Navigation (Accreditation of Training Organisations) Rules, 2022.	28.07.2023	-do-	-do-	Published in Gazette of India, Extraordinary, Part- II, Section 3, sub-section (i).
112	Notification No. IMU/HQ/ADM/Notification/2023/01 06.04.2023	Notifying amendment to Statute 7(1), Ordinance No. 02 of 2020 and Ordinance No. 04 of 2019 relating to Indian Maritime University.	-do-	-do-	-do-	Published in Gazette of India, Part-III, Section 4.
113	G.S.R.269(E) 05.04.2023	The Assisted Reproductive Technology Regulations, 2023.	-do-	-do-	-do-	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
114	<u>G.S.R.493(E)</u> 11.07.2023	The Assisted Reproductive Technology Regulations, 2023.	-do-	-do-	-do-	-do-
115	G.S.R.270(E) 05.04.2023	The Surrogacy Regulations, 2023.	-do-	-do-	-do-	-do-
116	<u>G.S.R.415(E)</u> 08.06.2023	The Surrogacy (Regulation) Amendment Rules, 2023.	-do-	-do-	-do-	-do-
117	G.S.R.494(E) 11.07.2023	The Surrogacy (Regulation) Amendment Rules, 2023.	-do-	-do-	-do-	-do-
118	G.S.R.400(E) 31.05.2023	The Cigarettes and other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Amendment Rules, 2023.	-do-	-do-	-do-	-do-

^{*}The period will not be completed during the current session.

UTPAL KUMAR SINGH Secretary General